

Amendment to Cantonment Electoral Rules

6372. SHRI MANIK REDDY : Will the Minister of DEFENCE be pleased to state :

(a) whether the Electoral Rules applicable in Cantonment Board areas in the country are outdated and outmoded since they were framed during the British rule in India;

(b) if so, whether Government propose to bring these rules at par with the latest Election Rules as applicable to Municipal Corporations, State Assemblies/Lok Sabha; and

(c) when the Cantonment Electoral Rules are proposed to be amended accordingly ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) to (c). No, Sir. Cantonment Electoral Rules have been periodically amended to the changing requirements and the democratic aspirations of the Electorate. Consequently, there is no need at present to substantially alter or modify the existing Cantonment Electoral Rules.

Pollution Control for the Fertilizer Industry

6373. SHRI SANAT KUMAR MANDAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any study had been conducted on pollution control (both air and water) for the Fertilizer Industry;

(b) if so, the outcome thereof;

(c) the detailed requirements laid down for compliance with MINAS (Minimum National Standards) by the following Fertilizers Plants; (i) Zuari Agro Chemicals; (ii) National Fertilizer; (iii) Hindustan Fertilizer and (iv) Rashtriya Chemicals and Fertilizers; and

(d) the element of foreign technology and import, if any, involved in the fulfilment of the prescribed norms ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) Detailed information on the various process technologies, nature and extent of polluting emissions and effluent, and also the status of pollution control measures in the fertilizer industry of different types (in nitrogenous, phosphatic and complex) has been collected through this study.

(c) For compliance of MINAS, the fertilizer plants are required to instal in-plant control measures and waste treatment facilities to ensure that the effluents and emissions are within the prescribed limits.

(d) Foreign technology and import are involved in adoption of advanced process technologies and techniques for treatment of noxious wastes.

Definition of Drug Intermediate

6374. SHRI S.L. MURMU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether National Drugs and Pharmaceuticals Development Council had recommended for evolving a definition of 'Drug Intermediate';

(b) if so, the effect on the Drug industry in the absence of such a definition; and

(c) the extent to which prices of medicines are costlier to the masses as a result of the same ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) and (c). Do not arise.

Construction of Head Post Office building at Balurghat in West Bengal

6375. SHRI PALAS BARMAN : Will the Minister of COMMUNICATIONS be pleased to state :